

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 71/MP/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and PPA dated 7.8.2007 executed between the Petitioner and the procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis-à-vis USD pursuant to the Hon'ble APTEL judgment dated 18.1.2019 in Appeal No.202 of 2016.

Petitioner : Sasan Power Limited (SPL)

Respondents : MP Power Management Company Limited and Others

Date of Hearing : 4.4.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Vishrov Mukherjee, Advocate, SPL  
Ms. Raveena Dhamija, Advocate, SPL  
Shri Rajiv Srivastava, Advocate, UPPCL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that pursuant to the APTEL's direction dated 18.1.2019 in Appeal No.202 of 2016 alongwith IA No.163 of 2018, the present Petition has been filed for seeking compensation and restoration to the same economic position on account of the unprecedented, unforeseen and uncontrollable depreciation of the Indian Rupee (INR) vis-à-vis United State Dollar (USD) which has adversely impacted the Petitioner's project economics. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 18.4.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 2.5.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**